

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 31/82-ALC4/2008 MEETING DATE : 28.10.2008

The Meeting No.30/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **29.10.2008**.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.28/09 dated 07.10.2008 held on 08.10.2008 were ratified by the Committee.

Case No.B-355	M/S Alkaloids Corporation
Norms Committee Meeting No.31/09	F.No.01/82/050/00482/AM08
Meeting Date: 29.10.2008	RA F.02/24/040/00269/AM08
Adv.Lic.No.0210107828 dated 04.01.2008	
Committee decided to defer case for 28.10.2008 for comments of Department of MSME.	

Case No.B-356	M/S Yasho Industries
Norms Committee Meeting No.31/09	F.No.01/82/050/00372/AM09
Meeting Date: 29.10.2008	RA F.03/95/040/00114/AM09
Adv.Lic.No.0310471337 dated 15.05.2008	
Committee decided to defer case for 25.11.2008 for comments of Chemical Division.	

Case No.B-357	M/S Yasho Industries
Norms Committee Meeting No.31/09	F.No.01/82/050/00253/AM09
Meeting Date: 29.10.2008	RA F.03/95/040/01185/AM08
Adv.Lic.No.0310463541 dated 03.03.2008	

Committee decided to defer case for 25.11.2008 for comments of Chemical Division.

Case No.B-358	M/S Yasho Industries
Norms Committee Meeting No.31/09	F.No.01/82/050/00589/AM08
Meeting Date: 29.10.2008	RA F.03/95/040/01138/AM08
Adv.Lic.No.0310462555 dated 26.02.2008	
Committee decided to defer case for 25.11.2008 for comments of Chemical Division.	

Case No.B-359	M/S Shalina Laboratories Pvt. Ltd.															
Norms Committee Meeting No.31/09	F.No.01/85/050/00015/AM07															
Meeting Date: 29.10.2008	RA F.03/95/040/00093/AM07															
Adv.Lic.No.0310378059 dated 27.04.2006																
Committee considered case as per agenda and in light of its earlier decision taken in its 36/08 meeting held on 08.01.2008 and in consultation with technical authority present in meeting decided to revise norms of Advance Licence No.0310378059 dated 27.04.2006 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td>Betasol Cream 15 gm tube</td><td>1 No.</td><td>1.</td><td>Betamethasone Base BP</td><td>8.408 gram</td></tr><tr><td>Betasol Cream 30 gm tube</td><td>1 No.</td><td>1.</td><td>Betamethasone Base BP</td><td>16.816 gram</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed	Betasol Cream 15 gm tube	1 No.	1.	Betamethasone Base BP	8.408 gram	Betasol Cream 30 gm tube	1 No.	1.	Betamethasone Base BP	16.816 gram
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed												
Betasol Cream 15 gm tube	1 No.	1.	Betamethasone Base BP	8.408 gram												
Betasol Cream 30 gm tube	1 No.	1.	Betamethasone Base BP	16.816 gram												
RA concerned may take further necessary action as per above decision of NC.																

Case No.B-360	M/S Jaytick Intermediates Pvt. Ltd.
Norms Committee Meeting No.31/09	F.No.01/83/162/01502/AM01
Meeting Date: 29.10.2008	RA F.03/24/040/00839/AM01
Adv.Lic.No.0310057245 dated 16.10.2000	
Adv. Lic.No.0310386025 dated 21.06.2006	
Committee decided to defer case for 04.11.2008 for comments of Chemical Division.	

Case No.B-361	M/S Honest Bio-vet Pvt. Ltd.
Norms Committee Meeting No.31/09	F.No.01/82/050/01761/AM07

Meeting Date: 29.10.2008	RA F.08/24/040/00304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee considered case as per agenda and perused Production and Consumption data certified by Central Excise Authority submitted by the firm and observed that Central Excise Authority has certified the consumption of Tertiary Butanol as 4.487 kg. Committee after detailed deliberations and in consultation with technical authority present in meeting decided to enhance the quantity of Tertiary Butanol to read as 2.50 kg per kg of export product against Advance Authorisation No.0810062375 dated 12.01.2007 without any other change in the decision of NC taken in its 28/08 meeting held on 13.11.2007. RA concerned may take further necessary action as per above decision of NC.	

Case No.A-86	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.31/09	F.No.01/83/050/00144/AM07
Meeting Date: 29.10.2008	RA F.03/94/040/01447/AM07
Adv.Lic.No.0310425781 dated 05.04.2007	
Committee decided to defer case for 25.11.2008 for comments of Department of MSME.	

1	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:25.11.2008
	Decision :Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

2	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	
	Decision :Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

3	Case No.:7/26/85-ALC3/2007	Party Name:AUROLAB	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/85/050/00075/AM08/	RLA File :35/24/040/00029/AM08/	Lic.No/Date:3510021598 04.09.2007	Defer Date:25.11.2008

Decision : Committee decided to defer case for 25.11.2008 for comments of Department of MSME.

4	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

5	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

6	Case No.:15/20/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00808/AM09/	RLA File :02/24/040/00183/AM08/	Lic.No/Date:0210106154 19.11.2007	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Department of MSME.			

7	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:18.11.2008
	Decision : Committee considered case as per agenda and perused the reply of the firm. Committee observed that the firm has not given the specific information to point No.1 of DGFT letter dated 14.08.2008. It was, therefore, decided to call again specific information alongwith supporting documents from firm. Accordingly, case was deferred for 18.11.2008.			

8	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

9	Case No.:57/20/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Rejected
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	HQ File :01/82/050/00850/AM09/	RLA File :03/95/040/00961/AM08/	Lic.No/Date:0310456184 02.01.2008	
	Decision :Case has already been rejected by NC in its 28/82 meeting held on 07.10.2008.			

10	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	
	Decision : Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

11	Case No.:56/20/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00849/AM09/	RLA File :03/94/040/01274/AM07/	Lic.No/Date:0310457744 16.01.2008	
	Decision : Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

12	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Rejected
	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675 23.01.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish end use of export product and technical literature in support of yield claimed vide letter dated 11.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

13	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

14	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019	Defer

		14.02.2008	Date:25.11.2008
Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

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Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Methyl Anisole	1 kg.	1.	Ortho Cresol	1.04 kg
		2.	Dimethyl Sulfate	1.02 kg
		3.	Caustic Soda Flakes	0.540 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

17	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

18	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date:09.12.2008
	Decision :Committee decided to call for the technical details as per Appendix 33 from firm. Accordingly, case was deferred for 09.12.2008.			

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19	Case No.:77/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00397/AM09/	RLA File :07/24/040/00883/AM08/	Lic.No/Date:0710056843 09.04.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

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Case No.:107/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00427/AM09/	RLA File :09/24/040/00587/AM08/	Lic.No/Date:0910033593 09.04.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/70/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso ANG 90 (Metamizole Sodium Granules DC Grade 90%)	1 Kg.	1.	Metamizole Sodium	0.909 kg
		2.	Maize Starch	0.06 kg
		3.	Povidone	0.010 kg
		4.	Sodium Starch Glycollate	0.020 kg
		5.	Magnesium Stearate	0.010 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:103/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
HQ File :01/82/050/00423/AM09/	RLA File :09/24/040/00608/AM08/	Lic.No/Date:0910033881 13.05.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/70/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg

		7.	Stearic Acid	0.0100 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:23/20/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00816/AM09/	RLA File :09/21/040/00559/AM07/	Lic.No/Date:0910034001 19.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

23	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date:25.11.2008
	Decision :Committee considered case as per agenda and observed that Department of C&PC (Chemical Division) vide their letter No.14010/52/2004-Ch.II dated 16.10.2008 has called for technical information which have not been received. Committee, therefore, decided to await reply of firm and defer the case for 25.11.2008.			

24	Case No.:147/11/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00467/AM09/	RLA File :04/24/040/00022/AM09/	Lic.No/Date:0410095980 22.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

25	Case No.:69/11/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM09/	RLA File :03/94/040/01144/AM08/	Lic.No/Date:0310471796 22.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

26	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date:04.11.2008
	Decision : Committee decided to forward a copy of application to PI Division for their comments. Accordingly, the case was deferred for 04.11.2008.			

27	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

28	Case No.:18/13/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM09/	RLA File :07/24/040/00081/AM09/	Lic.No/Date:0710057574 26.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

29	Case No.:142/11/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00462/AM09/	RLA File :03/94/040/01247/AM08/	Lic.No/Date:0310472195 27.05.2008	Defer Date: 25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PC Division.			

30	Case No.:21/14/82-ALC4/2008	Party Name:NIKITA CHEMICAL INDUSTRIES	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM09/	RLA File :03/95/040/00163/AM09/	Lic.No/Date:0310472488 29.05.2008	Defer Date: 04.11.2008
	Decision :Committee decided to defer case for 04.11.2008 for comments of PI Division.			

31	Case No.:28/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00348/AM09/	RLA File :08/24/040/00016/AM09/	Lic.No/Date:0810072185 29.05.2008	Defer Date:25.11.2008
	Decision :Committee decided to defer case for 25.11.2008 for comments of PI Division.			

32	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457 29.05.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

33	Case No.:34/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00674/AM09/	RLA File :09/24/040/00509/AM08/	Lic.No/Date:0910034149 03.06.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

34	Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008	
	Decision :Case has already been approved by NC in its 26/82 meeting held on 23.09.2008.			

35	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

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Case No.:44/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00684/AM09/	RLA File :09/24/040/00090/AM09/	Lic.No/Date:0910034164 05.06.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 9/83 meeting held on 01.06.2005 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium PAS Granules 80% (w/w)	1 Kg.	1.	Sodium Para Amino Salicylate Powder	0.808 kg
		2.	Hydroxy Propyl Methyl Cellulose	0.05 kg
		3.	Iso Propyl Alcohol	3.00 kg
		4.	Eudragit L100	0.05 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:76/14/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00628/AM09/	RLA File :34/24/040/00041/AM09/	Lic.No/Date:3410021533	Defer

		05.06.2008	Date:25.11.2008
Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

38	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:25.11.2008
	Decision :Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

39	Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PC Division.			

40	Case No.:28/14/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Rejected
	HQ File :01/82/050/00580/AM09/	RLA File :03/94/040/00191/AM09/	Lic.No/Date:0310474041 10.06.2008	
	Decision :Committee considered case as per agenda and observed that Department of C&PC (Chemical Division) vide their letter No.14010/36/2008-Ch.III dated 28.07.2008 has called for technical information, but the same has not been received and in absence of required information, norms can not be fixed. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

41	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

42	Case No.:7/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00559/AM09/	RLA File :03/94/040/00286/AM09/	Lic.No/Date:0310474589 13.06.2008	Defer Date:25.11.2008

Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.

43	Case No.:49/14/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM09/	RLA File :03/95/040/00245/AM09/	Lic.No/Date:0310475408 19.06.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

44	Case No.:3/15/82-ALC4/2008	Party Name:ORGANO FINE CHEMICALS	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved									
	HQ File :01/82/050/00643/AM09/	RLA File :03/95/040/01201/AM08/	Lic.No/Date:0310475865 23.06.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/52/2008-Ch.II dated 20.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Diacetoxy Iodob Benzene/Iodobenzene Diacetate</td><td>1 kg.</td><td>1.</td><td>Iodobenzene</td><td>0.704 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Diacetoxy Iodob Benzene/Iodobenzene Diacetate	1 kg.	1.	Iodobenzene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Diacetoxy Iodob Benzene/Iodobenzene Diacetate	1 kg.	1.	Iodobenzene	0.704 kg									
RA concerned may take further necessary action as per above decision of NC.													

45	Case No.:26/15/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00666/AM09/	RLA File :07/24/040/00142/AM09/	Lic.No/Date:0710058154 26.06.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

46	Case No.:28/15/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00668/AM09/	RLA File :03/94/040/00336/AM09/	Lic.No/Date:0310476575 26.06.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

47	Case No.:30/15/82-ALC4/2008	Party Name:ALLIED FABRICHEM PVT. LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
			Lic.No/Date:0910034444	

	HQ File :01/82/050/00670/AM09/	RLA File :09/24/040/00120/AM09/	27.06.2008	Defer
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			Date:25.11.2008

48	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

49	Case No.:1/16/82-ALC4/2008	Party Name: MEDREICH LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

50	Case No.:25/16/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Rejected
	HQ File :01/82/050/00718/AM09/	RLA File :05/24/040/00242/AM09/	Lic.No/Date:0510223574 09.07.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish copy of application, DML, if applicable and technical details as per Appendix 33 vide letter dated 14.08.2008, but no reply has been received and norms can not be fixed in absence of required documents. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

51	Case No.:30/16/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00723/AM09/	RLA File :05/24/040/00136/AM09/	Lic.No/Date:0510223638 09.07.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

52	Case No.:29/16/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00722/AM09/	RLA File :05/24/040/00237/AM09/	Lic.No/Date:0510223637 09.07.2008	Defer Date:25.11.2008

Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.

53	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Department of MSME.			

54	Case No.:142/11/82-ALC4/2008	Party Name:MAYUKA LABS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00724/AM09/	RLA File :05/24/040/00156/AM09/	Lic.No/Date:0510223639 10.07.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

55	Case No.:20/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00744/AM09/	RLA File :31/24/040/00110/AM09/	Lic.No/Date:3110034371 14.07.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

56	Case No.:21/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00745/AM09/	RLA File :31/24/040/00105/AM09/	Lic.No/Date:3110034376 14.07.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

57	Case No.:29/17/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00753/AM09/	RLA File :31/24/040/00103/AM09/	Lic.No/Date:3110034394 15.07.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

58	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
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HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	Defer Date: 04.11.2008
Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

59	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date: 04.11.2008
	Decision : Committee decided to defer case for 04.11.2008 for comments of PI Division.			

60

Case No.:10/20/82-ALC4/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00802/AM09/	RLA File :03/95/040/00358/AM09/	Lic.No/Date:0310480301 25.07.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/53/2008-Ch.II dated 15.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mono Butyl Tin Trichloride Tin content: 42% - 42.5%	1 kg.	1.	Tin Ingots (99.5%)	0.250 kg
		2.	Tetra Butyl Tin (34%)	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:2/20/82-ALC4/2008	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved									
	HQ File :01/82/050/00794/AM09/	RLA File :05/24/040/00232/AM09/	Lic.No/Date:0510224474 28.07.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Thymol (Purity 98.5% minimum)</td><td>1 kg.</td><td>1.</td><td>Meta Cresol</td><td>0.785 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Thymol (Purity 98.5% minimum)	1 kg.	1.	Meta Cresol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Thymol (Purity 98.5% minimum)	1 kg.	1.	Meta Cresol	0.785 kg									
RA concerned may take further necessary action as per above decision of NC.													

62	Case No.:5/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00797/AM09/	RLA File :05/24/040/00269/AM09/	Lic.No/Date:0510224493 28.07.2008	
	Decision :Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

63	Case No.:6/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00798/AM09/	RLA File :05/24/040/00270/AM09/	Lic.No/Date:0510224498 28.07.2008	
	Decision : Case has already been approved by NC in its 28/82 meeting held on 07.10.2008.			

64	Case No.:7/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00799/AM09/	RLA File :05/24/040/00271/AM09/	Lic.No/Date:0510224505 28.07.2008	Defer Date: 25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

65

Case No.:35/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00828/AM09/	RLA File :07/24/040/00222/AM09/	Lic.No/Date:0710058848 01.08.2008		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower by allowing 1% wastage:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate Powder	1 Kg.	1.	Calcium Gluconate Granular/Lumps	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:59/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00852/AM09/	RLA File :09/24/040/00160/AM09/	Lic.No/Date:0910034948 06.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

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67

Case No.:58/20/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/00851/AM09/	RLA File :07/24/040/00227/AM09/	Lic.No/Date:0710058900 06.08.2008		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower by allowing 1% wastage:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Calcium Citrate Powder	1 Kg.	1.	Calcium Citrate Granular	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

68	Case No.:2/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00906/AM09/	RLA File :09/24/040/00212/AM09/	Lic.No/Date:0910035106 21.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

69	Case No.:19/23/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00923/AM09/	RLA File :09/24/040/00215/AM09/	Lic.No/Date:0910035123 25.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

70	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

71	Case No.:4/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00937/AM09/	RLA File :09/24/040/00224/AM09/	Lic.No/Date:0910035166 28.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

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72	Case No.:5/24/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00938/AM09/	RLA File :05/24/040/00342/AM09/	Lic.No/Date:0510226449 28.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

73	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PC Division.			

74	Case No.:1/25/82-ALC4/2008	Party Name:MICRO LABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00981/AM09/	RLA File :07/24/040/00292/AM09/	Lic.No/Date:0710059580 04.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

75	Case No.:6/25/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00986/AM09/	RLA File :07/24/040/00309/AM09/	Lic.No/Date:0710059607 08.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

76	Case No.:7/25/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00987/AM09/	RLA File :07/24/040/00316/AM09/	Lic.No/Date:0710059630 09.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

77	Case No.:11/25/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00991/AM09/	RLA File :31/24/040/00164/AM09/	Lic.No/Date:3110035326 09.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

78	Case No.:15/25/82-ALC4/2008	Party Name:DABUR PHARMA LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/00995/AM09/	RLA File :05/24/040/00357/AM09/	Lic.No/Date:0510227162 09.09.2008	
	Decision :Case has already been approved by NC in its 29/82 meeting held on 14.10.2008.			

79	Case No.:16/25/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/00996/AM09/	RLA File :03/94/040/00521/AM09/	Lic.No/Date:0310485834 10.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

80	Case No.:1/27/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01018/AM09/	RLA File :03/95/040/00561/AM09/	Lic.No/Date:0310486605 16.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

81	Case No.:2/27/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01019/AM09/	RLA File :09/24/040/00216/AM09/	Lic.No/Date:0910035277 16.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

82	Case No.:9/27/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01026/AM09/	RLA File :09/24/040/00260/AM09/	Lic.No/Date:0910035312 18.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

83	Case No.:27/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01044/AM09/	RLA File :09/24/040/00197/AM09/	Lic.No/Date:0910035356 22.09.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm.			

Accordingly, case was deferred for 09.12.2008.

84	Case No.:30/27/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01047/AM09/	RLA File :09/24/040/00250/AM09/	Lic.No/Date:0910035359 22.09.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

85

Case No.:43/29/82-ALC4/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/01125/AM09/	RLA File :03/94/040/00437/AM09/	Lic.No/Date:0310489197 06.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/73/2002-Ch.II, signed copy handed over in meeting and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Disodium Zinc EDTA (Zinc content 14-15%)	1 kg.	1.	EDTA	0.690 kg
RA concerned may take further necessary action as per above decision of NC.				

86	Case No.:47/29/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01129/AM09/	RLA File :03/95/040/00509/AM09/	Lic.No/Date:0310489309 07.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

87	Case No.:48/29/82-ALC4/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved															
	HQ File :01/82/050/01130/AM09/	RLA File :03/95/040/00400/AM09/	Lic.No/Date:0310489319 07.10.2008																
	Decision : Committee considered case as per agenda and taking cue from SION A-2814 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Sorbitan Mono Stearate</td><td>1 kg.</td><td>1.</td><td>Sorbitol 70%</td><td>0.580 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Sorbitan Mono Stearate	1 kg.	1.	Sorbitol 70%	0.580 kg					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Sorbitan Mono Stearate	1 kg.	1.	Sorbitol 70%	0.580 kg															

		2.	Stearic Acid	0.634 kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:49/29/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01131/AM09/	RLA File :03/95/040/00570/AM09/	Lic.No/Date:0310489322 07.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

89	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

90	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

91	Case No.:52/29/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01134/AM09/	RLA File :03/94/040/00665/AM09/	Lic.No/Date:0310489377 07.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/22/2008-PI-III dated 08.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Testosterone Undecanoate	1 Kg.	1.	Androst-4-ene-3,17 dione (AD)
RA concerned may take further necessary action as per above decision of NC.				

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92

Case No.:53/29/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
HQ File :01/82/050/01135/AM09/	RLA File :03/94/040/01347/AM08/	Lic.No/Date:0310489380 07.10.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/53/2008-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
'(S,S)-2-Azabicyclo(3,3,0) Octane-3-Carboxylic Acid Benzylester Hydrochloride	1 Kg.	1.	Benzyl Alcohol	7.02 kg
		2.	Cyclo Pentanone	1.45 kg
		3.	Di-Iso Propyl Ether	2.375 kg
		4.	L-Serine	1.50 kg
		5.	Palladium Catalyst 5% Dry	0.05 kg
		6.	Morpholine	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

93	Case No.:54/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01136/AM09/	RLA File :03/95/040/00589/AM09/	Lic.No/Date:0310489399 07.10.2008	Defer Date:25.11.2008
Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.				

94	Case No.:42/29/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01124/AM09/	RLA File :08/24/040/00148/AM09/	Lic.No/Date:0810075313 08.10.2008	
Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.				

95	Case No.:44/29/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01126/AM09/	RLA File :05/24/040/00976/AM08/	Lic.No/Date:0510229057 08.10.2008	
Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms as per revised SION A-3303 published vide Public Notice No.85 dated 23.09.2008.				
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:46/29/82-ALC4/2008	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01128/AM09/	RLA File :13/24/040/00010/AM09/	Lic.No/Date:1310027101 08.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

97	Case No.:55/29/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved									
	HQ File :01/82/050/01137/AM09/	RLA File :03/94/040/00571/AM09/	Lic.No/Date:0310489547 08.10.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/22/2008-PI-III dated 08.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Testosterone Undecanoate</td><td>1 Kg.</td><td>1.</td><td>Androst-4-ene-3,17 dione (AD)</td><td>0.944 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Testosterone Undecanoate	1 Kg.	1.	Androst-4-ene-3,17 dione (AD)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Testosterone Undecanoate	1 Kg.	1.	Androst-4-ene-3,17 dione (AD)	0.944 kg									
RA concerned may take further necessary action as per above decision of NC.													

98	Case No.:56/29/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved									
	HQ File :01/82/050/01138/AM09/	RLA File :03/94/040/00578/AM09/	Lic.No/Date:0310489567 08.10.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/22/2008-PI-III dated 08.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Testosterone Undecanoate</td><td>1 Kg.</td><td>1.</td><td>Androst-4-ene-3,17 dione (AD)</td><td>0.944 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Testosterone Undecanoate	1 Kg.	1.	Androst-4-ene-3,17 dione (AD)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Testosterone Undecanoate	1 Kg.	1.	Androst-4-ene-3,17 dione (AD)	0.944 kg									
RA concerned may take further necessary action as per above decision of NC.													

99	Case No.:57/29/82-ALC4/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01139/AM09/	RLA File :03/95/040/00599/AM09/	Lic.No/Date:0310489633	

08.10.2008

Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/7/2006-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Textile Auxiliaries: Leveldye-AG/SPL/Premium: Green Acid/Green Acid New/Green Acid special Containing 53% Methanoic Acid and 15% Methane Carboxylic Acid/2,3 Dihydroxy Succinic Acid Acid value 650-700	1 kg.	1.	Mono Carboxylic Acid (Methanoic Acid)	0.530 kg
		2.	Saturated Acyclic Organic Acid (Methane Carboxylic Acid/2,3 Dihydroxy Succinic Acid)	0.150 kg

RA concerned may take further necessary action as per above decision of NC.

100	Case No.:45/29/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01127/AM09/	RLA File :05/24/040/00443/AM09/	Lic.No/Date:0510229090 10.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

101	Case No.:58/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01140/AM09/	RLA File :03/94/040/00674/AM09/	Lic.No/Date:0310489876 10.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

102	Case No.:59/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01141/AM09/	RLA File :03/94/040/00673/AM09/	Lic.No/Date:0310489878 10.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

103	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008	Status:Case
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			28.10.2008	Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

104	Case No.:61/29/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved														
	HQ File :01/82/050/01143/AM09/	RLA File :03/94/040/00666/AM09/	Lic.No/Date:0310489886 10.10.2008															
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/28/2005-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N-Ethyl Ortho Toludine</td><td>1 kg.</td><td>1.</td><td>Ortho Toluidine</td><td>0.932 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Denatured ethyl Alcohol</td><td>0.460 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	N-Ethyl Ortho Toludine	1 kg.	1.	Ortho Toluidine	0.932 kg			2.	Denatured ethyl Alcohol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
N-Ethyl Ortho Toludine	1 kg.	1.	Ortho Toluidine	0.932 kg														
		2.	Denatured ethyl Alcohol	0.460 kg														
	RA concerned may take further necessary action as per above decision of NC.																	

105	Case No.:62/29/82-ALC4/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01144/AM09/	RLA File :03/95/040/00594/AM09/	Lic.No/Date:0310489940 13.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of Chemical Division.			

106	Case No.:63/29/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01145/AM09/	RLA File :03/94/040/00596/AM09/	Lic.No/Date:0310490021 13.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

107	Case No.:64/29/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01146/AM09/	RLA File :03/94/040/00667/AM09/	Lic.No/Date:0310490049 13.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/6/2008-Ch.III, signed copy handed			

over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Anisole Pure (Min. 99%)	1 kg.	1.	Anisole Crude (Max. 96%)	1.207 kg
		2.	Caustic Soda Flakes	0.120 kg

RA concerned may take further necessary action as per above decision of NC.

108	Case No.:65/29/82-ALC4/2008	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01147/AM09/	RLA File :03/95/040/00632/AM09/	Lic.No/Date:0310490070 13.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/14/2008-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Chloro Benzamide Purity Min. 99%	1 kg.	1.	Ortho Chloro Benzoic Acid Purity Min. 99%	1.118 kg

RA concerned may take further necessary action as per above decision of NC.

109	Case No.:66/29/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01148/AM09/	RLA File :03/95/040/00615/AM09/	Lic.No/Date:0310490075 13.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

110	Case No.:67/29/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01149/AM09/	RLA File :03/94/040/00338/AM09/	Lic.No/Date:0310490082 13.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/83/2006-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-3-oxo-2-pentyl-1-	1 kg.	1.	2-Pentyl-2-Cyclopenten-1-one	0.816 kg

cyclopentane acetate	2.	Dimethyl Malonate	0.721 kg
RA concerned may take further necessary action as per above decision of NC.			

111	Case No.:68/29/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01150/AM09/	RLA File :34/24/040/00129/AM09/	Lic.No/Date:3410022511 13.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

112	Case No.:69/29/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01151/AM09/	RLA File :08/24/040/00150/AM09/	Lic.No/Date:0810075355 13.10.2008	Defer Date:25.11.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish Production and Consumption data certified by Central Excise Authority and they have informed that they are arranging data from Central Excise Authority, but it will take time. It was, therefore, decided to await data and defer the case for 25.11.2008.			

113

Case No.:1/31/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/01158/AM09/	RLA File :03/94/040/00622/AM09/	Lic.No/Date:0310490582 16.10.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/106/2004-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-(4-Chlorophenyl) Ethanol	1 kg.	1.	Para Chloro Benzyl Cyanide	2.110 kg
		2.	Caustic Soda Flakes	0.810 kg
		3.	Methanol	0.853 kg
		4.	Sodium Borohydride	0.475 kg
		5.	Toluene	0.440 kg
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:2/31/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
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	HQ File :01/82/050/01159/AM09/	RLA File :09/24/040/00255/AM09/	Lic.No/Date:0910035659 16.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

115	Case No.:3/31/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01160/AM09/	RLA File :13/24/040/00012/AM09/	Lic.No/Date:1310027186 16.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

116	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

117	Case No.:5/31/82-ALC4/2008	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved												
	HQ File :01/82/050/01162/AM09/	RLA File :03/94/040/00651/AM09/	Lic.No/Date:0310490855 17.10.2008													
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/9/2005-Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Camphor USP</td><td rowspan="2">1 kg.</td><td>1.</td><td>Acetic Acid</td><td>0.387 kg</td></tr> <tr> <td>2.</td><td>Alpha Pinene</td><td>1.20 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 kg.	1.	Acetic Acid	0.387 kg	2.	Alpha Pinene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Camphor USP	1 kg.	1.	Acetic Acid	0.387 kg												
		2.	Alpha Pinene	1.20 kg												
RA concerned may take further necessary action as per above decision of NC.																

118	Case No.:6/31/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01163/AM09/	RLA File :03/94/040/00715/AM09/	Lic.No/Date:0310490935 17.10.2008	Defer Date:09.12.2008

Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.

119	Case No.:7/31/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01164/AM09/	RLA File :08/24/040/00139/AM09/	Lic.No/Date:0810075465 17.10.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

120	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

121	Case No.:10/31/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01167/AM09/	RLA File :09/24/040/00283/AM09/	Lic.No/Date:0910035678 17.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to defer case for 25.11.2008 for comments of PI Division.			

122	Case No.:11/31/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01168/AM09/	RLA File :09/70/040/00111/AM09/	Lic.No/Date:0910035679 17.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

123	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

124	Case No.:8/31/82-ALC4/2008	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved
	HQ File :01/82/050/01165/AM09/	RLA File :08/24/040/00156/AM09/	Lic.No/Date:0810075481 20.10.2008	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

125	Case No.:13/31/82-ALC4/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01170/AM09/	RLA File :03/95/040/00360/AM09/	Lic.No/Date:0310491063 20.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

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Case No.:15/31/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Approved	
HQ File :01/82/050/01172/AM09/	RLA File :05/24/040/00470/AM09/	Lic.No/Date:0510229548 20.10.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/82 meeting held on 24.06.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube
RA concerned may take further necessary action as per above decision of NC.				

127	Case No.:16/31/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM09/	RLA File :03/94/040/00693/AM09/	Lic.No/Date:0310491069 20.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

128	Case No.:18/31/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case
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	HQ File :01/82/050/01175/AM09/	PVT LTD. RLA File :03/94/040/00446/AM09/	Lic.No/Date:0310491112 20.10.2008	Deferred Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

129	Case No.:14/31/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01171/AM09/	RLA File :07/24/040/00387/AM09/	Lic.No/Date:0710060545 21.10.2008	Defer Date:09.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

130	Case No.:17/31/82-ALC4/2008	Party Name:THERMAX LTD.,	Meet No/Date:31/82-ALC4/2008 28.10.2008	Status:Case Deferred
	HQ File :01/82/050/01174/AM09/	RLA File :31/24/040/00191/AM09/	Lic.No/Date:3110035844 21.10.2008	Defer Date:09.12.2008
	Decision :Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 09.12.2008.			

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